

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

allowance. In addition, he is free to enter the said office on every Friday at 3 p.m. only to meet the Sr. AO (Admn. & Vigilance) in relation to his official matter. It has been clarified that in case the Friday happens to be a holiday, the Applicant shall be free to approach the Sr. AO (Admn. and Vigilance) on the following working day. He has also been given liberty to contact the Sr. AO (Admn. & Vigilance), through receptionist, for permission to enter into the said office on any other day.

7. In the above premises, this O.A. stands disposed of. No costs.

*Subba*  
VICE-CHAIRMAN

*Jahanty*  
02.09.04  
MEMBER (JUDICIAL)

Order dated 1.12.05

Heard Mr. A. K. Parida, the applicant, in person and Mr. U. B. Mohapatra, I/d. Sr. Standing Counsel for the Respondents; on whom a copy of this O.A. had already been served.

In this disposed of case, he has filed an M.A. 771/05 seeking some relief; for which cause of action arose subsequent to disposal of this O.A. <sup>and as</sup> such ~~the~~ M.A. is, being mis-conceived, ~~is~~ hereby dismissed.

*Subba*  
01.12.05  
Member (J)

M.A. 771/2005 filed  
by the applicant for  
consideration - Copy served  
for orders.

On memo

Disposed of case

*B. Subba*

*Subba*  
Copies of order 1.12.05  
served to counsel for both  
parties.

*Subba*  
9/12/05